

SUPREME COURT OF INDIA

Dr.Shivraj S/o.Namdeo Gaikwad

Vs.

State of Maharashtra & Anr.

CrI.A.No.1257 of 2015

(Anil R.Dave and Adarsh Kumar Goel,JJ.,)

21.09.2015

JUDGMENT

Anil R.Dave,J.,

SLP (CRL.) No.6815 of 2015]

1. Heard the learned counsel.
2. Leave granted.
3. Ad-interim relief granted on 20th August, 2015, is made absolute.
4. The appeal is disposed of as allowed to the above extent.
5. The learned counsel appearing for the appellant has submitted that the appellant shall extend his cooperation to the Investigating Officer.

ORDER

Leave granted. The appeal is disposed of as allowed in terms of the signed order.